

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. /51/91

Case No.

DATE OF DECISION 16.11.1995

Shri M.K.Jani

Petitioner

Mr.K.K.Shah

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.Akil Kureishi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. V.Radhakrishnan

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Shri M.K.Jani
retd.Lower Selection Grade
Official, Ahmedabad City Divn.,
Ahmedabad-380 001

6
Applicant

Advocate Mr.K.K.Shah

versus

1. Union of India,Through :
Asstt.Director General,
(S.P.M.),Ministry of
Communication,Dept.of Post,
New Delhi.

2. Director Postal Services,
Office of the Chief Post
Master General, Gujarat Circle,
Ahmedabad.

Respondents

Advocate Mr.Akil Kureishi

ORAL ORDER

O.A.51/91

Date: 16.11.1995

Per Hon'ble Mr.N.B.Patel

Vice Chairman

The applicant and his advocate are
not present. Dismissed for default. No order as to
costs.

V.R.
(V.Radhakrishnan)
Member (A)

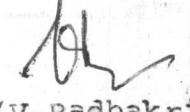
N.B.
(N.B.Patel)
Vice Chairman

AS*

M.A.St.766/95 & M.A 788/95 in O.A.51/91

Date	Office report	Order
11-12-95		<p><u>M.A.St.766/95</u></p> <p>Office objection is dispensed with in the circumstances of this case. M.A. ordered to be registered.</p> <p>Mr.Shah may take steps to furnish copy of the M.A. to Mr.Kureshi. Adjourned to 13-12-1995.</p> <p><i>VR</i></p> <p>V.Radhakrishnan) Member (A)</p> <p>SS</p> <p>Leave note filed by Mr.K.K.Shah.</p> <p>Adjourned to 15-12-95.</p> <p><i>VR</i></p> <p>(V.Radhakrishnan) Member (A)</p> <p>AS*</p>
13-12-95		<p><i>NP</i></p> <p>(N.B.Patel) Vice Chairman</p>

Date	Office report	Order
15.12.95		<p>Heard Mr.K.K.Shah and Mr.Kureshi.</p> <p>The order dismissing the O.A. for default should <u>accordingly</u> read as an order of abatement of the O.A. on the ground that the legal representatives of the deceased applicant had not moved the Tribunal for substituting themselves for the deceased applicant on the record. In the circumstances of this case, the M.A. for condonation of delay as well as for setting aside the abatement and permitting the applicants to be substituted as the legal representatives of the original applicant and for prosecuting the O.A. to the extent open to them to do so is granted.</p> <p>these Both/ M.As accordingly stand disposed. No costs.</p> <p>Necessary amendment in the cause-title to be carried out within 1 week before the Office.</p> <p><i>NR</i></p> <p>V.Radhakrishnan) <i>7</i> Member (A) (N.B.Patel) Vice Chairman</p> <p>ssh*</p>

Date	Office report	Order
4.4.96		<p>Adjourned to 5.7.1996 at the request of Mr. Shah.</p> <p> (V. Radhakrishnan) Member (A)</p>
5.7.96		<p>vtc.</p> <p>Sick note filed by Mr. K.K. Shah.</p> <p>Adjourned to 19.8.1996.</p>
19.8.96		<p>(V. Radhakrishnan) Member (A)</p> <p>vtc.</p> <p>Sick note filed by Mr. K.K. Shah.</p> <p>Adjourned to 27.9.1996.</p>
27.9.96		<p>(K. Ramamoorthy) Member (A)</p> <p>(A.P. Ravani) Chairman</p> <p>vtc.</p> <p>Being a Division Bench matter, adjourned to 5.11.96.</p> <p>(V. Radhakrishnan) Member (A)</p>

Date	Office Report	ORDER
21.4.97		<p>Seen sick note filed by Mr. Shah. Adjourned to 24.6.97.</p> <p><i>llynn</i> (T.N.Bhat) Member (J)</p> <p><i>PL</i> (V.Ramakrishnan) Vice Chairman</p> <p>ssh*</p>
24.6.97		<p>Seen sick note filed by Mr. K.K. Shah.</p> <p>Mr. Kureshi present for the respondents. This is a compulsory retirement matter. Place before the Division Bench on 18.8.97.</p> <p><i>PL</i> (V.Ramakrishnan) Vice Chairman</p> <p>ssh*</p>
18.8.97		<p>Seen leave note filed by Mr. K.K. Shah.</p> <p>Adjourned to 1.10.97.</p> <p><i>llynn</i> (T.N.Bhat) Member (J)</p> <p><i>PL</i> (V.Ramakrishnan) Vice Chairman</p> <p>ssh*</p>

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Date	Office Report	ORDER
31/12/96	RECORDED	BEING A DIVISION BENCH MATTER ADJOURNED TO... 31.12.1996 <i>(V. Radhakrishnan)</i> <i>Member (A)</i>
31/12/96	RECORDED	BEING A DIVISION BENCH MATTER ADJOURNED TO... 10/12/1997 <i>(V. Radhakrishnan)</i> <i>Member (A)</i>
10.2.97	RECORDED	Being a Division Bench matter, adjourned to 25.3.1997. <i>(T.N. Bhat)</i> <i>Member (J)</i>
25.3.97	RECORDED	Being a Division Bench matter, adjourned to 21.4.1997. <i>(V. Ramakrishnan)</i> <i>Vice Chairman</i> vtc.

Date	Office Report	ORDER
1-10-97		<p>Part heard. Adjourned to 16-10-1997.</p> <p><i>h.ki</i> (T.N.Bhat) Member (J)</p> <p><i>MR</i> (V.Ramakrishnan) Vice Chairman</p>
16.10.97		<p>This is a part heard matter. Placed before the appropriate Bench on 04.12.97.</p> <p><i>PK</i> (P.C. Kannan) Member (J)</p> <p><i>MR</i> (V. Ramakrishnan) Vice Chairman</p>
4.12.97		<p>Part heard matter. Place before the appropriate Bench, on 12.1.98.</p> <p><i>h.ki</i></p> <p><i>MR</i> (V. Ramakrishnan) Vice Chairman</p>
12.01.98		<p>Part heard matter.</p> <p>Seen resolution of the Bar Association to the effect that the Members of the Bar are abstained not from work today.</p> <p>Adjourned to 09.02.98.</p> <p><i>h.ki</i> (T.N. Bhat) Member (J)</p> <p><i>MR</i> (V. Ramakrishnan) Vice Chairman</p>

Date	Office Report	ORDER	Office Report
9.2.98	<p>Mr. K.K. Shah not present today.</p> <p>Adjourned to 23.2.1998.</p> <p>vtc.</p>	<p><i>DK</i></p> <p>(T.N. Bhat) Member (J)</p>	<p><i>M</i></p> <p>(V. Ramakrishnan) Vice Chairman</p>
24.2.98	<p>Place before Division Bench on 16.3.1998.</p> <p>vtc.</p>	<p><i>DK</i></p> <p>(T.N. Bhat) Member (J)</p>	<p><i>M</i></p> <p>(V. Ramakrishnan) Vice Chairman</p>
16.03.98	<p>Mr. K.K. Shah has filed a sick note. Adjourned to 16.04.98.</p> <p>vtc.</p>	<p><i>DK</i></p> <p>(P.C. Kannan) Member (J)</p>	<p><i>M</i></p> <p>(V. Ramakrishnan) Vice Chairman</p>
16.4.98	<p>Mrs. Safaya enters appearance for the respondents in place of Mr. Kureshi. Mr. K.K. Shah is sick. Adjourned to 13.5.1998.</p> <p>vtc.</p>	<p><i>DK</i></p> <p>(P.C. Kannan) Member (J)</p>	<p><i>M</i></p> <p>(V. Ramakrishnan) Vice Chairman</p>
13.5.98	<p>Mrs. Safaya is present. Mr. K.K. Shah is sick. Adjourned to 3.7.98.</p> <p>vtc.</p>	<p><i>DK</i></p> <p>(P.C. Kannan) Member (J)</p>	<p><i>M</i></p> <p>(V. Ramakrishnan) Vice Chairman</p>

O.A./51/91

L.T.E. Office. Report.

O R D E R

03.07.98

Mr. ~~xxxx~~ Heard Mr. K.K. Shah. Order
dictated in open court.

PN
(P.C. Kannan)
Member (J)

M
(V. Ramakrishnan)
Vice Chairman

hki

CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 51/91
T.A.NO.

DATE OF DECISION 03.07.1998

Parimal M. Jani & anr. Petitioner

Mr. K.K. Shah Advocate for the Petitioner [s]
Versus

Union of India and Others Respondent

Mrs. P. Safaya & Mr. Y.N. Ravani Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. P.C. Kannan, Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1) Parimal M. Jani,

2) Anirudh M. Jani,

Both residing at
B/7, Maina Flats,
Memnagar Village,
Ahmedabad - 52.

... Applicants

(Advocate: Mr. K.K. Shah)

VERSUS

1. Union of India, Notice to
be served through
Assistant Director General (S.P.M.),
Ministry of Communication,
Department of Post,
New Delhi.

2. Director Postal Services,
Office of the Chief Post Master General,
Gujarat Circle,
Ahmedabad - 380 009.

... Respondents

(Advocate: Mrs. P. Safaya & Mr. Y.N. Ravani)

ORAL ORDER

O.A./51/91

Dated: 03.07.1998

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman

We have heard Mr. K.K. Shah. Mr. K.K. Shah states
that in the light of a recent judgment of the Supreme Court
he does not wish to ~~process~~ ^{press} the OA and he seeks leave to
withdraw the present OA. Leave granted, and the OA disposed
of as withdrawn. Mrs. Safaya present.

P. C. Kannan

(P.C. Kannan)
Member (J)

V. Ramakrishnan

(V. Ramakrishnan)
Vice Chairman

hki